HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE NINTH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 15398 OF 2025

Between:

Aayushi, D/o. Ompal Singh, aged 21 years, R/o. 10-5-2/1/8, Flat No. 404, Maheswari Complex, Beside Orange Honda, Masab Tank, Asifnagar, Hyderabad, Telangana -500028

...PETITIONER

AND

1. Union of India, Rep. by its Secretary, Ministry of Health and Family Welfare.
2. Union of India, Rep. by its Secretary, Ministry of Education.
3. National Testing Agency NSIC-MDBP Building, Okhla Industrial Estate, New Delhi, Delhi 110020
4. National Medical Commission, Pocket-14, Section-8, Dwarka Phase-1, New Delhi- 110077

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction one more in the nature of Writ of Mandamus:

a) Declaring the action of the Respondents more particularly Respondent 3 in refusing to correct the entry in the column of 'State of Eligibility' as Telangana instead of Uttar Pradesh in the NEET UG 2025 Application/ Admit Card vide no. 4201420008 and issuing a refusal email dated 27.05.2025 t as being bad, arbitrary and illegal and violative of Articles 14 and 21 of the Constitution of India.

b) Consequentially directing the Respondent no. 3 herein to forthwith correct the 'State of Eligibility' as Telangana instead of Uttar Pradesh for all purposes in NEET UG 2025 i.e., for Counselling, declaration of results and all other aspects.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent no. 3 to forthwith correct the column of 'State of Eligibility' to Telangana from that of Uttar Pradesh for all purposes in NEET UG 2025 i.e., for Counselling, declaration of results and all other aspects.

Counsel for the Petitioner: Ms. NSV.JANAKI

Counsel for the Respondents: Ms. N.V.R.RAJYA LAKSHMI, REP. FOR SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT PETITION No.15398 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Ms.NSV Janaki, learned counsel for the petitioner and Ms.N.V.R. Rajya Lakshmi, learned counsel representing Sri Gadi Praveen Kumar, learned Deputy Solicitor General of India, for the respondents.

2. Heard on admission and interim relief.

3. The petitioner is claiming herself to be the resident of Telangana and urged that because of typographical mistake in the application form, she mentioned her State of Eligibility as "Uttar Pradesh" in place of "Telangana". The singular prayer in this petition is to direct the respondents to correct the State of eligibility as "Telangana" for all purposes in NEET UG 2025 Examination.

4. Learned counsel for the petitioner by placing reliance on the order passed by Division Bench of this Court in WP(SR) No.18076 of 2019 (Ex.P.15) submits that this Court in similar circumstances issued necessary directions. However, in the instant case, vide

impugned communication dated 27.05.2025, the respondents have already rejected the representation.

5. *Per contra*, learned counsel for the respondents submits that the Public Notice (Ex.P.13) contains a clear stipulation that "the window for corrections shall be available till 11.03.2025. (Upto 11.50 P.M.). After this deadline, no further corrections will be permitted under any circumstances." It is urged that the software does not permit any reopening or correction after the cut-off date. If at this juncture, any such correction is ordered, it will adversely impact lakhs of candidates, who have participated in the examination.

6. In the rejoinder submissions, learned counsel for the petitioner placed reliance on INFORMATION BULLETIN NEET (UG)-2025 to show that declaration of result on the National Testing Agency Website will be available by 14.06.2025 (Tentative). Thus, at this stage, if correction is ordered, no prejudice will be caused to the other side.

7. Heard at length on admission.

8. Admittedly as per Public Notice dated 06.03.2025, corrections could have been carried out till 11.03.2025 upto 11.50

PM. The Public Notice in no uncertain terms makes it clear that no further corrections will be permitted under any circumstances.

9. It is a matter of common knowledge in the present examination, lakhs of students are participating. The candidate who is preferring application must be vigilant and cross check the information furnished by him/her. The first representation seeking correction was preferred by the petitioner only on 27.05.2025. Thus, the petitioner has not acted with due diligence. We find no reason to doubt the contention of learned counsel for the respondents that in the software, there exists no mechanism to reopen and correct the entries already made till 11.03.2025. If interference is made on mere asking for a candidate who did not act with care and caution, the examination agency will be put to inconvenience and impossibility of correction in electronic form at this stage cannot be directed by passing a judicial order.

10. So far as order of this Court in WP(SR) No.19076 of 2019 is concerned on which heavy reliance is placed by learned counsel for the petitioner, suffice it to say that this Court has not laid down any principle of law in the said case. This Court merely directed the petitioner therein to prefer a representation seeking

correction and in turn, the respondents therein were directed to decide the same. Thus, the said order is of no assistance to the petitioner. The rejection order is based on the stipulation contained in the main notice regarding "Corrections" upto a particular date and time. We find no arbitrariness or illegality in the rejection which warrants our interference. Thus, we are not inclined to entertain this petition. Admission is declined.

11. The Writ Petition is **dismissed.** No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-P. PONNA KRISHNA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Ms. NSV.JANAKI, Advocate [OPUC]
2. One CC to SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA, High Court for the State of Telangana at Hyderabad [OPUC]
3. Two CD Copies

BSR
GJP

HIGH COURT

DATED:09/06/2025



ORDER

WP.No.15398 of 2025

DISMISSING THE WRIT PETITION,

WITHOUT COSTS

(5) Copies
Sm
10/6/25